

IN THE HIGH COURT OF JUDICATURE AT PATNA
Criminal Writ Jurisdiction Case No.1694 of 2024

Arising Out of PS. Case No.- Year-0 Thana- District- Saran

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Kumar Divyam

... .. Petitioner/s

Versus

THE STATE OF BIHAR THROUGH PRINCIPAL SECRETARY HOME
DEPT. GOVT. OF BIHAR, OLD SECRETARIAT, PATNA

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr.Manju Sharma
For the Respondent/s : Mr.A.G.

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CORAM: HONOURABLE MR. JUSTICE P. B. BAJANTHRI
and
HONOURABLE MR. JUSTICE ALOK KUMAR PANDEY
ORAL ORDER

(Per: HONOURABLE MR. JUSTICE P. B. BAJANTHRI)

3 20-08-2024 Pursuant to our order, counter affidavit on behalf of Respondent No. 3 has been filed along with the two documents. Even though we are satisfied that victim girl is not staying under any coercion with her parents. However, learned counsel for the petitioner submitted that due to pressure/coercion she has given her statement on 14.08.2024.

2. Be that as it may, Respondent no. 3 is hereby directed to arrange for presence of Arpita Kumari on the next date of hearing so as to interact with her whether has she submitted statement on 14.08.2024 was under duress or



not? The police official must accompany her in a civil dress.

3. Re-list this matter on 27.08.2024 at 02.15 P.M.

(P. B. Bajanthri, J)

(Alok Kumar Pandey, J)

vashudha/-

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